

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION - II,
MUMBAI

C.P. (IB)-383/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **13.08.2018**

NAME OF THE PARTIES: Mahindra & Mahindra Financial Services Ltd.

v/s.

Sharp Knife Co. Pvt. Ltd.

SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

7. C.P. (IB)-383/(MB/2018)

The counsel for the petitioner present and submits that he wants to withdraw this petition. Accordingly, the petition is dismissed as not pressed.

SD/-

V. NALLASENAPATHY
Member (Technical)

/PS/

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)